



- 3) However, even after granting the opportunity the Respondent till date has not filed and placed on record Affidavit in Reply. In that view of the matter, the Respondent are thus, proceeded *ex parte*
- 4) Stand over to 16.07.2024, for further consideration and hearing. Petitioner is at liberty to file and place on record short notes of arguments well before the adjourned date.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**